



# Haryana Government Gazette

## EXTRAORDINARY

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**PART II**

**HARYANA GOVERNMENT**  
LEGISLATIVE DEPARTMENT

**Notification**

The 13th January, 2016

**No. Leg. 1/2016.**—The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India on 11th January, 2016 and is hereby published for general information:—

**HARYANA ORDINANCE NO. 1 OF 2016**  
**THE HARYANA VALUE ADDED TAX (AMENDMENT)**  
**ORDINANCE, 2016**  
**AN**  
**ORDINANCE**

*further to amend the Haryana Value Added Tax Act, 2003.*

Promulgated by the Governor of Haryana in the Sixty-sixth Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:—

1. This Ordinance may be called the Haryana Value Added Tax (Amendment) Ordinance, 2016. Short title.

2. For section 59A of the Haryana Value Added Tax Act, 2003, the following section shall be substituted; namely:— Substitution of section 59A of Haryana Act 6 of 2003.

“59A Amnesty Scheme.—Notwithstanding anything to the contrary contained in this Act and rules framed thereunder, the Government may, by notification in the Official Gazette, notify amnesty scheme covering payment of tax, interest, penalty or any other dues under the Act, for the period prior to the 1st April, 2015, subject to such conditions and restrictions, as may be specified therein, covering tax, rates of tax, period of limitation, interest, penalty or any other dues payable by a class of dealers or classes of dealers or all dealers.”.

CHANDIGARH:  
THE 11th January, 2016.

PROF. KAPTAN SINGH SOLANKI,  
GOVERNOR OF HARYANA.

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KULDIP JAIN,  
Administrative Secretary to Government Haryana,  
Law and Legislative Department.